## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

STARRED QUESTION NO:527
ANSWERED ON:14.08.2014
COMMERCIAL DEVELOPMENT OF RAILWAY LAND
Shekhawat Shri Gajendra Singh

## Will the Minister of RAILWAYS be pleased to state:

- (a) the details of sites identified by the Railways for commercial development and the revenue generated/likely to be generated during the last two years and the current year, year and zone-wise;
- (b) whether the modalities for establishment of the Rail Tariff Authority has been finalised; and
- (c) if so, the details thereof including the responsibilities likely to be entrusted to the Authority?

## **Answer**

MINISTER OF RAILWAYS (SHRI D. V. SADANANDA GOWDA)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 527 BY SHRI GAJENDRA SINGH SHEKHAWAT TO BE ANSWERED IN LOK SABHA ON 14.08.2014 REGARDING COMMERCIAL DEVELOPMENT OF RAILWAY LAND.

(a) Vacant Railway land, which is not required by Railways for its immediate operational needs, is utilised for commercial development, where feasible, through Rail Land Development Authority (RLDA). Zone-wise details of sites so identified for commercial development are Appended.

Zone wise earnings of RLDA through commercial development of Railway land during last two years are as under:

Year Railway Earnings of RLDA (Rupees in Crores) 2012- 13 Northern 330.00 2013-14 Northern 500.85 East Central 1.78 Total 502.63

Projected earnings during 2014-15 are Rs. 500 crores.

- (b) Government has approved setting up of Rail Tariff Authority (RTA) through an interim body who will advise the Ministry of Railways on all matters related to fixation of tariffs. A Government resolution dated 27.01.2014 to this effect has been issued.
- (c) Subject to the overall directions and guidelines of the Government the RTA shall:
- (i) Advise the Ministry of Railways on all matters related to fixation of tariffs, viz. Rates for passenger and freight services, including for freight traffic carried in privately owned wagons in relation to the railway system, and track access charges. The recommendation shall ordinarily be accepted by the Central Government (Ministry of Railways).

However, if at any time the Central Government is of the opinion that circumstances exist, which render it necessary to revise the tariff proposed by the Rail Tariff Authority, the Central Government may, within a specified time period, send a reasoned note to the Rail Tariff Authority for reconsideration.

(ii) Carry out such other functions as may be delegated to the Authority for the purposes indicated in (i) above.